

SCHEDULE I**FORM A****PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SAMC SUPPORT SERVICES
PRIVATE LIMITED (FORMERLY KNOWN AS PRINCIPAL ASSET MANAGEMENT
PRIVATE LIMITED)**

1	NAME OF CORPORATE PERSON	SAMC Support Services Private Limited (formerly known as Principal Asset Management Private Limited)
2	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Maharashtra
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U25000MH1991PTC064092
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Unit 002, GF, B(West)Wing, Satellite Gazebo Andheri-Ghatkopar Link Road, Chakala, Andheri (East) 400093 Maharashtra
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20 th May 2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vivek Gupta Registered Address: Tower 7 Flat 1805, Urbana, 783 Anandapur Main Road Kolkata 700107, Anandapur Main Road, Ruby Hospital, Kolkata – 700107, West Bengal Email – gupta.vivekaca@gmail.com +91 98318 08041 IBBI/IPA-001/IP-P-02370/2021-2022/13590
8	LAST DATE FOR SUBMISSION OF CLAIMS	19 th June 2022

Notice is hereby given that SAMC Support Services Private Limited (formerly known as Principal Asset Management Private Limited) has commenced voluntary liquidation on 20th May 2022.

The stakeholders of SAMC Support Services Private Limited (formerly known as Principal Asset Management Private Limited) are hereby called upon to submit a proof of their claims, on or before 19th June 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vivek Gupta (Liquidator)

IBBI/IPA-001/IP-P-02370/2021-2022/13590

Date: 23rd May 2022

Place: Kolkata, West Bengal

Get prediction sitting at home with Palm Print

Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc.

R. R. Mishra
Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press

Whatsapp & Mobile 9820113194

अस्वीकृती

ह्या वर्तमानपत्रात प्रकाशित झालेल्या कोणत्याही जाहिरातीमध्ये कर्पायत आलेल्या दाव्यांच्या खरेपणा किंवा सत्यतेसाठी नवरात्रि कोणतीही हमी देत नाही. अशा जाहिरातीमध्ये कोणतीही कृती करण्यापूर्वी त्यांनी स्वतः चौकशी करूयाचे किंवा तजोचा सल्ला घेयावावाच वाचकांना सूचण्यात येते.

ह्या वर्तमानपत्रात प्रकाशित झालेल्या किंवा अधिकृत वेबसाईटवर ई पेर मध्ये अपलोड केलेल्या कोणत्याही जाहिरातीमध्येील कोणत्याही तथ्याकडून त्रिप्राप्त झाल्याच किंवा बदामीकारक मनुकुसाठी किंवा त्यामधील दाव्यांसाठी भारतात किंवा परदेशात कोणत्याही दिवशी किंवा फोडवरी किंवी न्यायावसाय किंवा न्यायधिकरणात नवरात्रिच्या मुद्रक, प्रकाशक, संपादक आणि प्रोडायव्हर यांना जबाबदार धरता येणार नाही. ते दायित्व सर्वस्वी जाहिरातदारांचे असेल ज्यामध्ये नवरात्रिची कोणतीही भूमिका असणार नाही.

CHANGE OF NAME

NOTE

Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM NAVINKUMAR BALCHAND KOTHARI TO NAVIN WALCHAND KOTHARI AS PER ADHAAR. CL-101

I HAVE CHANGED MY NAME FROM SHALU DALMIA TO SHALU SARRAF AS PER GOVERNMENT OF MAHARASHTRA GAZETTE NO. M-2224789, DTD 19TH MAY-2022 TO 25TH MAY-2022 CL-102

I HAVE CHANGED MY NAME FROM MOHAMMED AWAEZ MOHD AZAM TO MOHD AWAEZ MOHD AZAM SHAIKH AS PER DOCUMENTS. CL-110

I HAVE CHANGED MY NAME FROM AKBAR BADSHA MOHAMED HANIF TO MOHAMMED IBRAHIM MOHAMMED HANIF AS PER DOCUMENTS. CL-110 A

I HAVE CHANGED MY NAME FROM GAYATHRI RAJENDRA TO GAYATHRI RAJENDRA ARUNDUHIYAR AS PER DOCUMENTS. CL-110 B

I HAVE CHANGED MY NAME FROM SALMA BI SHAHZAD TO SALMA BEE SHAHZAD SHAIKH AS PER DOCUMENTS. CL-110 C

I HAVE CHANGED MY NAME FROM ARJUN VIMALRAJ NAIJ TO ARJUN VIMALRAJ AS PER DECLARATION CL-120

I HAVE CHANGED MY NAME FROM PUNIT MANGALCHAND ZAVERI TO PUNIT MANGALCHAND JHAVERI AS PER DOCUMENT. CL-130

I HAVE CHANGED MY NAME FROM HEMA PUNIT ZAVERI TO HEMA PUNIT JHAVERI AS PER DOCUMENT. CL-130 A

I HAVE CHANGED MY NAME FROM MERAJ ALAM MUNEEAR AHMED ANSARI (OLD NAME) TO MAIRAJ ALAM MUNEEAR AHMED ANSARI (NEW NAME) AS PER DOCUMENT. CL-215

I HAVE CHANGE MY NAME FROM KUM PRABHAVATI TUKARAM NADE TO SAU PRABHA NARENDRA JADHAV AS PER GAZETTE NO (X- 5689) CL-490

I. UMESH RAMACHANDRA PAI S.O. RAMACHANDRA NARASIMHA PAI R/O 101, KANDOI APTS. NAHUR ROAD, MULLIND WEST, MUMBAI -400080 HAVE CHANGED MY NAME TO UMESH RAMCHANDRA PAI FOR ALL PURPOSES. CL-592

जाहीर नोटीस

याद्वारे सूचना देण्यात येत आहे की, आमचे अशील श्रीनिकेतन सहकारी गुहनिर्माण संस्था मर्यादीत तारीखी खालील परिशिष्टात अधिक खुलासेवारेणचे वर्णन केलेल्या मिळकतीच्या त्यांच्या मालकी हक्काची तपासणी करण्याकरिता आम्हाला सूचना दिलेली आहे.

तरी सदर मिळकतीच्या मालकी हक्कासंदर्भात कोणाही व्यक्तीला विक्री, गहाणवड, देवाणघेवाण, भार, भाडेपट्टा, सुलभाधिकार, ताबा, वासरा हक्क, भेट, विश्वास, देखभाल, कर्ज, आगाऊ रक्कम घेतली असल्यास, मनाई किंवा कोणताही हक्कनामा, कोणतेही न्यायालय न्यायसभा (महसूल किंवा लवाद) किंवा अधिकारी यांच्याकडून निर्गमित झालेल्या आदेश किंवा विक्री कारारामा आमर्गत असणारा हक्क किंवा अन्य कोणत्याही स्वरूपाचा हक्क, अधिकार सिद्ध होण्याकरिता लागणाऱ्या योग्य त्या कागदांपत्रांसहीत ही नोटीस प्रसिध्द झालेल्या तारखेपासून चौदा दिवसांच्या आत निम्नस्वाक्षरीकारांना लेखी कळवावे. त्यानंतर केलेल्या कोणताही दावा आमचाव्यव बंधनकारण नाही व सदर मिळकतीसंदर्भातील त्यांचे सर्व हक्क त्यांनी पूर्णपणे सोडून दिले असे गृहित धरून पुढील व्यवहार काहीही पूर्वसूचना न देता पूर्ण करण्यात येतील.

मौजे विलेपार्ले, तालुका अंधेरी, मुंबई उपनगर जिल्हा येथील विलेपार्लेच्या नगर रचना योजना क्रमांक ८८ अंतिम मूखूंड क्रमांक ८८, मौजे विलेपार्ले, तालुका अंधेरी, मुंबई उपनगर जिल्हा ज्याचे क्षेत्र ७५५ चौ. याई म्हणजेच ६३१.२८ चौ.मी. आहे व ही बजाज रोड, विलेपार्ले (पश्चिम), मुंबई-४०० ०५६ येथे स्थित आहे व त्यावरील ही इमारत श्री 'श्रीनिकेतन सहकारी गुहनिर्माण संस्था' मध्ये याद्वारे हा नावाने ओळखली जात व येथील सर्व जमीन आणि त्यांचे खंड व त्यावरील बांधकाम.

आत दिनांक २१ मे, २०२४.

साखळकरसू लिकिअर सही/-

टी. एस. वेंकटरमन अय्यर

भागीदार

११२/बी, उर्मीला को- ऑ. हा.सो. लि. कोडीगोरी रोड नं. १, अंधेरी (पूर्व), मुंबई-४०० ०६९

I HAVE CHANGED MY NAME FROM NAVINKUMAR BALCHAND KOTHARI TO NAVIN WALCHAND KOTHARI AS PER ADHAAR. CL-101

I HAVE CHANGED MY NAME FROM SHALU DALMIA TO SHALU SARRAF AS PER GOVERNMENT OF MAHARASHTRA GAZETTE NO. M-2224789, DTD 19TH MAY-2022 TO 25TH MAY-2022 CL-102

I HAVE CHANGED MY NAME FROM MOHAMMED AWAEZ MOHD AZAM TO MOHD AWAEZ MOHD AZAM SHAIKH AS PER DOCUMENTS. CL-110

I HAVE CHANGED MY NAME FROM AKBAR BADSHA MOHAMED HANIF TO MOHAMMED IBRAHIM MOHAMMED HANIF AS PER DOCUMENTS. CL-110 A

I HAVE CHANGED MY NAME FROM GAYATHRI RAJENDRA TO GAYATHRI RAJENDRA ARUNDUHIYAR AS PER DOCUMENTS. CL-110 B

I HAVE CHANGED MY NAME FROM SALMA BI SHAHZAD TO SALMA BEE SHAHZAD SHAIKH AS PER DOCUMENTS. CL-110 C

I HAVE CHANGED MY NAME FROM ARJUN VIMALRAJ NAIJ TO ARJUN VIMALRAJ AS PER DECLARATION CL-120

I HAVE CHANGED MY NAME FROM PUNIT MANGALCHAND ZAVERI TO PUNIT MANGALCHAND JHAVERI AS PER DOCUMENT. CL-130

I HAVE CHANGED MY NAME FROM HEMA PUNIT ZAVERI TO HEMA PUNIT JHAVERI AS PER DOCUMENT. CL-130 A

I HAVE CHANGED MY NAME FROM MERAJ ALAM MUNEEAR AHMED ANSARI (OLD NAME) TO MAIRAJ ALAM MUNEEAR AHMED ANSARI (NEW NAME) AS PER DOCUMENT. CL-215

I HAVE CHANGE MY NAME FROM KUM PRABHAVATI TUKARAM NADE TO SAU PRABHA NARENDRA JADHAV AS PER GAZETTE NO (X- 5689) CL-490

I. UMESH RAMACHANDRA PAI S.O. RAMACHANDRA NARASIMHA PAI R/O 101, KANDOI APTS. NAHUR ROAD, MULLIND WEST, MUMBAI -400080 HAVE CHANGED MY NAME TO UMESH RAMCHANDRA PAI FOR ALL PURPOSES. CL-592

एनकेजीएसबी को- ऑप. बँक लि.

(मल्टी स्टेट शेड्युलड बँक)

नोंद. विभाग : लक्ष्मी सदन, ३६१, व्ही पी रोड, गिरगाव, मुंबई ४००००४

वसुली विभाग : विमल अपार्टमेंट, तळमजला, एच.एफ. सोसायटी रोड, जोगेश्वरी (पू), मुंबई ४०००६०, दू. क्र. (०२२) २८३७ ६८१६, २८३४ ९६१६, २८२०३६०३, ईमेल: recovery@nkgbsb-bank.com

कब्जा सूचना (नियम ८(१)) (स्थायर मिळकतीसाठी)

ज्याअर्थी,

निम्नस्वाक्षरीकर्ता यांनी एनकेजीएसबी को- ऑप. बँक लि. चे प्राधिकृत अधिकारी म्हणून दि सिक्स्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एफकोसॅमॅट ऑफ सिक्स्युरिटी इंटरॅस्ट (एफकोसॅमॅट) अँवट, २००२ (सर्फेसी अँवट २००२) अन्वये आणि सिक्स्युरिटी इंटरॅस्ट (एफकोसॅमॅट) रुलस, २००२ चा नियम ३ सहावाचता कलम १३(१२) अन्वये प्रदान केलेल्या शक्तीचा वापर करून मागणी सूचना जारी करून खालील कर्जदार, गहाणदार, हमीदारांना सूचनेमध्ये नमूद केलेली रक्कम सदहू सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत चुकती करण्यास सांगितले होते. सदहू कर्जदार आणि गहाणदार आणि सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकत्यांनी याखाली वर्णन केलेल्या मिळकतीच्या सांकेतिक कब्जा त्यांना प्रदान केलेल्या शक्तीचा वापर करून सदर अँवटवर कलम १३(४) सहावाचता सदहू निमावलीच्या नियम ८ अन्वये सर्फेसी अँवटच्या कलम १४ अंतर्गत खालील दिलेल्या तारखेखेरी घेतलेला आहे.

विशेषतः कर्जदार आणि गहाणदार आणि सर्वसामान्य जनता यांना याद्वारे सावधान करण्यात येते की, त्यांनी खालील नमूद मिळकतीच्या देवघेवीचा व्यवहार करू येत आणि सदहू मिळकतीवरील कोणताही देवघेवीचा व्यवहार हा एनकेजीएसबी को- ऑप. बँक लि. च्या खालील नमूद रक्कम आणि त्यावरील प्रयोज्य व्याज आणि प्रभाराच्या अधीन राहील. ताणून मता विमोचकरीता उपलब्ध वेळेच्या संदर्भात अधिविन्यायाच्या कलम १३ च्या पोस्ट-कलम (८) च्या तरतुदीकडे कर्जदारांचे लक्ष वेधण्यात येत आहे.

कर्जदार/गहाणदार यांची नावे: **श्री. आशिष भुपाल पांडव (कर्जदार आणि गहाणदार), श्री. श्रंखला आशिष पांडव (सह-कर्जदार)**

मागणी सूचना जारी केलेल्या तारिख: १७.१२.२०२२, कब्जाची तारिख: २०.०५.२०२२

एकूण रक्कम थकीत: रु. ४,४०,५७४.३७ (गहाण-२०५०) ३०.४५.२०२२ रोजीस सह पुढील व्याज आणि अनुषंगीक प्रयोज्य प्रभार.

गहाण मिळकतीचे वर्णन

श्री. आशिष भुपाल पांडव यांच्या मालकीचेपु प्रबंधक वसई ३च्या क्षेत्रामध्ये महसूल गाव सोपारा येथे स्थित असलेले आणि असलेले एन.ए. जमीन धारक सर्व्हे क्र. ३४, हिस्सा क्र. ३ वर बांधलेले सिद्धार्थ को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि नावे जात इमारतीमध्ये १ च्या मजल्यावर फ्लॅट क्र. सी/१०४, मोजमापित ६४.५९ चौ.मी.टीअर्स संलग्न ६१५ चौ.फू. (खिलट अथ क्षेत्र) चे सर्व ते भाग आणि विभाग.

सही/-

प्राधिकृत अधिकारी

टिकाण : नालासोपारा

दिनांक : २३.०५.२०२२

परिशिष्ट I	फॉर्म ए	जाहीर उद्घोषणा
		(इन्सॉल्व्हन्सी अँड बँक्रेप्सी कोर्ब ऑफ इंडिया (स्वेच्हा परिसमापन प्रक्रिया) २युलेवान, २०१७ चा २युलेवान १४)
		एसएसएससी सपोर्ट सॉल्व्हेंस प्रायव्हेट लिमिटेड (पूर्वी प्रिन्सिपल असेट मॅनेजमेंट प्रायव्हेट लिमिटेड अशी ज्ञात) च्या स्टॅकहोल्डर्सच्या माहितीसाठी
१.	कोर्पोरेट व्यक्तीचे नाव	एसएसएससी सपोर्ट सॉल्व्हेंस प्रायव्हेट लिमिटेड (पूर्वी प्रिन्सिपल असेट मॅनेजमेंट प्रायव्हेट लिमिटेड अशी ज्ञात पूर्वी)
२.	कोर्पोरेट व्यक्तीचा स्थापनेची तारीख	२०/११/१९९१
३.	कोर्पोरेट व्यक्ती च्या अंर्गत स्थापित / नोंदीणीकृत आहे ते प्राधिकरण	कंपनी निबंधक, महाराष्ट्र
४.	कोर्पोरेट व्यक्तीच्या नोंदीणीकृत कार्यालय अथवा मुखय कार्यालय (जर असल्यास) त्याचा पत्ता	सु१५०००एसएच१९११पीटीसी०६४०९२
५.	कोर्पोरेट व्यक्तीच्या नोंदीणीकृत कार्यालय अथवा मुखय कार्यालय (जर असल्यास) त्याचा पत्ता	सुनिट ००२, जीएफ, बी।(पश्चिम) ब्बिंग, सेक्टर/६ गम्बोरो अंधेरी-वाटकोपर लिंक रोड, चकाला, अंधेरी (पूर्व) ४०००१३, महाराष्ट्र.
६.	कोर्पोरेट व्यक्तीचे परिसमापन सुरु होण्याची तारीख	२० मे, २०२२
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदीणीकरण क्रमांक	श्री. विवेक गुप्ता नॉटपब्लिक पता: टॉवर ७, फ्लॅट क्र. १८०५, अर्बाना, ७५३, आनंदपुर मेन रोड, कोलकाता ७००१०७, आनंदपुर मेन रोड, रूबी ग्रामिंटल, कोलकाता- ७००१०७, पश्चिम बंगाल. ईमेल: gupta.vivekca@gmail.com ४११९३३८७८०२१ आपसीबीआय/आयपीए-००१/आयपी-पी-०२३७७/२०२१-२०२२/१३५९०.
८.	दावे सादर करण्याची अंतिम तारीख	११ जून, २०२२

याद्वारे सूचना देण्यात येते की, एसएसएससी सपोर्ट सॉल्व्हेंस प्रायव्हेट लिमिटेड (पूर्वी प्रिन्सिपल असेट मॅनेजमेंट प्रायव्हेट लिमिटेड अशी ज्ञात) यांनी २० मे, २०२२ रोजी त्यांच्या सामान्याल सूचना देण्यात झाली आहे. याद्वारे एसएसएससी सपोर्ट सॉल्व्हेंस प्रायव्हेट लिमिटेड (पूर्वी प्रिन्सिपल असेट मॅनेजमेंट प्रायव्हेट लिमिटेड अशी ज्ञात) च्या स्टॅकहोल्डर्स यांना त्यांच्या दाव्यांचे पुरावे बाब ७ चा समोर नमूद केलेल्या पत्त्यावर परिसमापकाकडे ११ जून, २०२२ रोजीस किंवा पूर्वी पाठविण्यास सांगण्यात येत आहे.

विनंती धनकांनी त्यांच्या दाव्याचे पुरावे केवळ इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत. सर्व इतर स्टॅकहोल्डर्सनी दाव्यांचे पुरावे व्यक्तिः सप्यालाद्वारे वा इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत.

चुकीचे आणि दिशाभूल करणाऱ्या दाव्यांच्या पुराव्यांचे सादरीकरण शिक्षेस पात्र असेल.

दिनांक: २३ मे, २०२२

टिकाण: कोलकाता, पश्चिम बंगाल

जाहीर नोटीस

याद्वारे सूचना देण्यात येत आहे की, आमचे अशील श्रीनिकेतन सहकारी गुहनिर्माण संस्था मर्यादीत तारीखी खालील परिशिष्टात अधिक खुलासेवारेणचे वर्णन केलेल्या मिळकतीच्या त्यांच्या मालकी हक्काची तपासणी करण्याकरिता आम्हाला सूचना दिलेली आहे.

तरी सदर मिळकतीच्या मालकी हक्कासंदर्भात कोणाही व्यक्तीला विक्री, गहाणवड, देवाणघेवाण, भार, भाडेपट्टा, सुलभाधिकार, ताबा, वासरा हक्क, भेट, विश्वास, देखभाल, कर्ज, आगाऊ रक्कम घेतली असल्यास, मनाई किंवा कोणताही हक्कनामा, कोणतेही न्यायालय न्यायसभा (महसूल किंवा लवाद) किंवा अधिकारी यांच्याकडून निर्गमित झालेल्या आदेश किंवा विक्री कारारामा आमर्गत असणारा हक्क किंवा अन्य कोणत्याही स्वरूपाचा हक्क, अधिकार सिद्ध होण्याकरिता लागणाऱ्या योग्य त्या कागदांपत्रांसहीत ही नोटीस प्रसिध्द झालेल्या तारखेपासून चौदा दिवसांच्या आत निम्नस्वाक्षरीकारांना लेखी कळवावे. त्यानंतर केलेल्या कोणताही दावा आमचाव्यव बंधनकारण नाही व सदर मिळकतीसंदर्भातील त्यांचे सर्व हक्क त्यांनी पूर्णपणे सोडून दिले असे गृहित धरून पुढील व्यवहार काहीही पूर्वसूचना न देता पूर्ण करण्यात येतील.

पारिश्रुत

मौजे विलेपार्ले, तालुका अंधेरी, मुंबई उपनगर जिल्हा येथील विलेपार्लेच्या नगर रचना योजना क्रमांक ८८ अंतिम मूखूंड क्रमांक ८८, मौजे विलेपार्ले, तालुका अंधेरी, मुंबई उपनगर जिल्हा ज्याचे क्षेत्र ७५५ चौ. याई म्हणजेच ६३१.२८ चौ.मी. आहे व ही बजाज रोड, विलेपार्ले (पश्चिम), मुंबई-४०० ०५६ येथे स्थित आहे व त्यावरील ही इमारत श्री 'श्रीनिकेतन सहकारी गुहनिर्माण संस्था' मध्ये याद्वारे हा नावाने ओळखली जात व येथील सर्व जमीन आणि त्यांचे खंड व त्यावरील बांधकाम.

आत दिनांक २१ मे, २०२४.

साखळकरसू लिकिअर सही/-

टी. एस. वेंकटरमन अय्यर

भागीदार

११२/बी, उर्मीला को- ऑ. हा.सो. लि. कोडीगोरी रोड नं. १, अंधेरी (पूर्व), मुंबई-४०० ०६९

pnb

punjab national bank

Together for the better

झोनल साखा सेंटर, मुंबई, १८१-१ए, १८वा मजला, भेका टॉवर-ई ब्बिंग, कफ पॅरेड, मुंबई-५.

दू. : ०२२ ४१०१७३०१

ईमेल: zsb356@pnb.co.in

कनिष्ठ IV

परिभाषा सूचना

(नियम-८(1))

(स्थायर मिळकतीसाठी)

ज्याअर्थी,

निम्नस्वाक्षरीकार हे पंजाब नेशनल बँकेचे प्राधिकृत अधिकारी म्हणून दि सिक्स्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एफकोसॅमॅट ऑफ सिक्स्युरिटी इंटरॅस्ट (अँवट), २००२ अन्वये आणि कलम १३(१२) सिक्स्युरिटी इंटरॅस्ट (एफकोसॅमॅट) रुलस, २००२ सहावाचता नियम ३ अन्वये प्रदान केलेल्या शक्तीचा वापर करून दिनांक २२.०४.२०२१ रोजी मागणी सूचना जारी करून कर्जदार/हमीदार/गहाणदार मे. **साबा प्रांटीनर (इंडिया) लिमिटेड, श्री. प्रफुल्ल नानजी साबा, श्रीम. मिनाजी प्रफुल्ल साबा आणि मे. प्राईम डेव्हलपर्स** यांना सूचनेमध्ये नमूद केलेली बँकेला थकबाकी रक्कम रु. ७६,२९,३३६.२६/- (**रुपये शहााचर लाख एकोणतीस हजार तीनशे छत्तीस आणि सव्वीस पैसे मात्र**) दि. ३१.०३.२०२१ रोजीस च्यासह ०१.०४.२०२१ पासून पुढील व्याज वा सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत चुकती करण्यास सांगितले होते.

कर्जदार/गहाणदार/हमीदार यांनी सदहू रक्कम चुकती करण्यामध्ये कसूर केलेली आहे म्हणून कर्जदार/हमीदार/गहाणदार आणि सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकत्यांनी त्यांना प्रदान केलेल्या शक्तीचा वापर करून सदहू अधिनियमाचे कलम १३(४) सहावाचता सदर रुलस, २००२ च्या नियम ८ अन्वये १७ मे, २०२२ रोजी यात याखाली वर्णन केलेल्या मिळकतीच्या सांकेतिक कब्जा घेतलेला आहे. विशेषतः कर्जदार/गहाणदार/हमीदार आणि सर्वसामान्य जनता यांना याद्वारे सावधान करण्यात येते की, त्यांनी सदहू मिळकतीच्या देवघेवीचा व्यवहार करू नये आणि सदहू मिळकतीवरील कोणताही देवघेवीचा व्यवहार हा पंजाब नेशनल बँक, झोनल साखा सेंटर, मुंबई चा रक्कम रु. ७६,२९,३३६.२६/- (**रुपये शहााचर लाख एकोणतीस हजार तीनशे छत्तीस आणि सव्वीस पैसे मात्र**) आणि त्यावरील पुढील व्याजाच्या अधीन राहील. ताणून मतेच्या भरण्याकरिता उपलब्ध वेळेच्या संदर्भामध्ये अँवटच्या कलम १३ च्या उप-कलम (८) च्या तरतुदीकडे कर्जदारांचे लक्ष वेधून घेतले जात आहे.

स्थायर मिळकतीचे वर्णन

मे. प्राईम डेव्हलपर्स यांच्या नावावरील सोसायटी रोड रस्त, विलेपार्ले (पश्चिम), मुंबई ४०००५६ येथे स्थित इलां को-ऑप.बी.सोसा.लि. मधील प्राईम मील आत बजाज बिल्डिंगमधील दुकान एल-०३१, एल-०३२, जी-०१७, जी-०२४.

क्षेत्र (चर्टड क्षेत्र)

फ्लॅट क्र. एल-०३१: १३२.०० चौ.फूट,

फ्लॅट क्र. एल-०३२: ६९.०० चौ.फूट,

फ्लॅट क्र. जी-०१७: ८१.०० चौ.फूट,

फ्लॅट क्र. एल-०२४: ७५.०० चौ.फूट.

टिकाण: मुंबई

दिनांक: १७.०५.२०२२

सही/-

होराण ग्राह

प्राधिकृत अधिकारी

पंजाब नेशनल बँक

BAJAJ FINSERV

बजाज हाऊसिंग फायनान्स लिमिटेड

कोर्पोरेट कार्यालय : सेक्टरम आवटी रोड, बी२ इमारत, ५वा मजला, कल्याणी नगर, पुणे, महाराष्ट्र ४११०१४.

शाखा कार्यालय : ४धा मजला, सुभाष हाऊस, ब्लॉक क्र. ८, सुप्रिम क्विटी केअर हॉस्पिटलजवळ, साधु वासनाजी रोड, भिंको संकल जवळ, नाशिक ४२२००१, **शाखा कार्यालय:-** १ता मजला, अशा आवटी पार्क, जयश्री बाग, रोड क्र. १६, वागळे इंडस्ट्रियल इस्टेट, ठाणे, महाराष्ट्र ४००६०४, **शाखा कार्यालय:-** सेक्टरम आवटी पार्क, बी२ इमारत, ५वा मजला, कुमारी रोड, कल्याणी नगर, पुणे, महाराष्ट्र ४११०१४.

सिक्स्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एफकोसॅमॅट ऑफ सिक्स्युरिटी इंटरॅस्ट अँवट, २००२ च्या कलम १३(२) अन्वये मागणी सूचना

निम्नस्वाक्षरीकार, मे. बजाज हाऊसिंग फायनान्स लिमिटेडकडे प्राधिकृत आणि नात्याने याद्वारे खालील कर्जदार/सह-कर्जदार यांना पुढीलप्रमाणे सूचना देता, ज्यांनी बजाज हाऊसिंग फायनान्स लिमिटेडकडून त्यांना देण्यात आलेल्या गृहकर्जे(बै.)/मिळकती सांकेतिक कब्जासाठी मुद्दल तसेच त्यावर उपाज्वित वगैरे आणि अन्य आकार असणाऱ्या रकमांची परतेकडे करण्यात कसूर केली म्हणजेच, त्यांचे कायदेशीर दायित्व निभावण्यात अक्षम कसूर केली आणि त्या परिणामी, कर्ज नॉन-परफॉर्मिंग असेट्स बनल्या. त्यामुसार, त्यांच्या शेवटच्या ज्ञात पत्त्यावर सिक्स्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एफकोसॅमॅट ऑफ सिक्स्युरिटी इंटरॅस्ट अँवट, २००२ च्या कलम १३(२) आणि त्याचे नियम वा अंतर्गत सूचना जारी करण्यात आल्या, तथापि त्या बजाजची न होता परत करण्यात आल्या, म्हणून दशा कर्जदार/सह-कर्जदार यांना याद्वारे ह्या प्रकाशन सूचनेच्या माध्यमातून वेळोवेळी त्यांनी घेतलेल्या कर्ज सुविधा अंतर्गत त्यांची संपूर्ण थकबाकी रक्कम भरण्यास सांगण्यात येत आहे.

कर्ज खाते क्र./कर्जदार/सह-कर्जदार/हमीदार यांचे नाव व पत्ता	अंबलबजावणी करिता मिळकत/तारण/गहाण स्थावर मतेचा पत्ता	मागणी सूचना तारीख आणि रक्कम
शाखा : नाशिक (लॅन क्र. ४०१जीएचएपी५१००६२८० आणि ४०७एचएचएच५१८५२५३) १. अमित सतीश भिडे (कर्जदार) येथे: फ्लॅट क्र. ६ डी५, श्री तिस्रला आस्था फेज १ अपार्ट., चेतना नगर मुंबई, नाशिक, महाराष्ट्र-४२२००९ २. आर्व अमित भिडे (सह कर्जदार) येथे: फ्लॅट क्र. ६, महासक्ती बिल्डिंग क्र. ०१, महालक्ष्मी को-ऑप. हाऊ. सोसा., विलोकी नाशिक जवळ, महाराष्ट्र-४२२००१ ३. डिस्ट्रीब्युशन नेटवर्क (द्वारा त्याचे प्रोप्रायटर/स्वाक्षरीकार/व्यवस्थापकीय संचालकाचे) (सह कर्जदार) येथे: स. क्र. ४७५/४ कांते पेन लुना रोड नाशिक-४२२००२	खालील वर्णिलेल्या नुसार विनशेती मिळकतीचे सर्व ते भाग आणि विभाग: फ्लॅट क्र. १०४, १ ला मजला, डी विंग, श्री. तिस्रला आस्था फेझ १ अपार्टमेंट, प्लॉट क्र. १७, १८, अनु क्र. १००/१/१०,१३, सेव्हले नेविस हॉटेलमार्गे, नाशिक ४२२००९	२५ एप्रिल २०२२
शाखा : मुंबई (लॅन क्र. एच४०५एचएचएल०३००१४८ आणि एच०५एचएलटी०३०५०४३) १. चेतन एम शेनोळे (कर्जदार) २. जयेण एम शेनोळे (सह कर्जदार) वरिल येथे: १०४/६९, वास्तु सिटी आल्ट्रम, सीएचएस क्र. १५३, वाकडी रोड, पनवेल रायगड, नवी मुंबई, महाराष्ट्र-४११००६ शाखा : मुंबई (लॅन क्र. एच४०५एचएचएल०४१५०२० आणि एच४०५एचएलटी०५०७१४८) १. इमरान सुलतान शेख (कर्जदार) २. मोहम्मद इमरान सुलतान शेख (सह कर्जदार) वरिल येथे: फ्लॅट क्र. ६०७, ६वा मजला ग्रीन पार्क गाव सीएचएएल ए-१/३, साने गुरुजी स्कूल एस्कवी रोड, मुंबई-४०००५४	खालील वर्णिलेल्या नुसार विनशेती मिळकतीचे सर्व ते भाग आणि विभाग: फ्लॅट क्र. १०४, १ ला मजला, इमारत क्र. १६, मोजमापित अंदाजे ३१.३९ चौसर मीटर्स, स क्र.८८, कासुमिटी लॅण्डमार्क रिव्हर्साईड, गाव पोयांजे, पनवेल, रायगड ४१०२२१, मुंबई महाराष्ट्र ४११२२१, पुणे: कोडोले स्टॅडिअम, पश्चिम: आण प्लॉट, उत्तर: रोड, दक्षिण: पली बुद्रुक रोड खालील वर्णिलेल्या नुसार विनशेती मिळकतीचे सर्व ते भाग आणि विभाग: फ्लॅट क्र. ०३, तळमजला, मोजमापित ३४.९७ चौ.मी.टीअर्स, एच ब्बिंग, इमारत क्र. १, री. इमरान सुलतान शेख (कर्जदार) २. मोहम्मद इमरान सुलतान शेख (सह कर्जदार) वरिल येथे: फ्लॅट क्र. ६०७, ६वा मजला ग्रीन पार्क गाव सीएचएएल ए-१/३, साने गुरुजी स्कूल एस्कवी रोड, मुंबई-४०००५४	२२ एप्रिल २०२२ क्र. २३,२४,३६२/- (रुपये तेवीस लाख चौबीस हजार तीनशे बासह मात्र)
शाखा : मुंबई (लॅन क्र. एच४०५एचएचएल०४१५०२० आणि एच४०५एचएलटी०५०७१४८) १. इमरान सुलतान शेख (कर्जदार) २. मोहम्मद इमरान सुलतान शेख (सह कर्जदार) वरिल येथे: फ्लॅट क्र. ६०७, ६वा मजला ग्रीन पार्क गाव सीएचएएल ए-१/३, साने गुरुजी स्कूल एस्कवी रोड, मुंबई-४०००५४	खालील वर्णिलेल्या नुसार विनशेती मिळकतीचे सर्व ते भाग आणि विभाग: फ्लॅट क्र. १००६, १० वा मजला, इमारत ए४, एआरसी गौरव, सर्व्हे क्र. ३२, फ्लॅट क्षेत्र ७.३२ चौ.मीटर्स ८०० चौ.फू., गिमांती, पुणे, महाराष्ट्र ४११०४८, पूर्व:स क्र. ३२, हिस्सा क्र. ५.२५बी, पश्चिम: रोड सीमा मौजे कोंधेचे आणि स क्र. ३२, हिस्सा क्र. ५सी, उत्तर: स क्र. ३२, हिस्सा क्र. ७/६, स क्र. ३२, हिस्सा क्र. ५बी आणि स क्र. ३२, हिस्सा क्र. ८ पैकी उर्वरीत भाग मोज. ३२ आरोज, दक्षिण: स क्र. ३२, हिस्सा क्र. ५ सी	३० एप्रिल २०२२ क्र. २८,४६,७३१/- (रुपये अठ्ठावीस लाख शेंबेचाळीस हजार सातशे एकोणाचाळीस मात्र)
शाखा : पुणे		

● STEELMAKERS WARN OF OUTPUT CUTS AFTER EXPORT TAX

Input duty cuts will spur demand, say real estate, auto, plastic units

RAJESH KURUP, NAYAN DAVE, VARUN SINGH & MITHUN DASGUPTA
Mumbai, Ahmedabad, New Delhi, Kolkata, May 22

A BROAD SPECTRUM of user industries — ranging from automakers, cement companies, players in the petrochemicals-to-plastics value chain, manufacturers of engineering goods, and the real estate sector — on Sunday welcomed tax cuts on their inputs, and said the relief would largely be passed on to consumers. The tax reliefs, aimed at curbing inflation, would pep up demand for their goods, they said.

However, steel industry players opposed the export tax on outputs and warned of production cuts. They also said investments under the production-linked incentive scheme for speciality steel might take a hit as a result of the measures taken by the government on Saturday.

Harsh Vardhan Patodia, president of private real estate developers' body Credai, hailed the move to lower prices of steel and cement, and said the cut in fuel duty would bring down transportation costs of raw materials. At the same time, he hoped that manufacturers would pass on the price cuts to end users. "If that happens" it will help real estate developers negate increased construction costs over the last two years, which will only help prospective homebuyers," Patodia said.

Mahesh Desai, chairman of the engineering exporters body EEPC India, said steel prices coming down "will reduce the manufacturing costs of engineering exporters, especially MSMEs, and improve their competitiveness in the global market." At almost \$109 billion, engineering goods made up over a fourth of India's total merchandise exports in FY22.

Vishal Kanodia, managing director at Kanodia Cement, said: "The scrapping of import duty on pet coke and semi coke definitely helps cement manufacturers. It will help reduce the power and fuel costs for manufacturing clinker and cement."

Similarly, the increase in export duty on steel would give a boost to the infrastructure sector, especially road construction, while cement and steel sectors would benefit from the reduction of logistic costs, he said.

Many players in the steel industry, however, think the 15% export duty on steel would lead to cut in domestic steel pro-



PLUSES AND MINUSES

■ The Indian Steel Alliance said export duty on steel products would send a negative signal to investors and adversely impact capacity expansion projects under the PLI scheme

■ Experts said duty cuts on steel inputs and plastics will be a huge relief to the automotive industry; if automakers decide to pass on the benefit of the lower costs to customers, it could improve sales

■ Lower steel prices will reduce manufacturing costs of engineering exporters, especially MSMEs, and improve their competitiveness in the global market, exporters' body EEPC India said

duction "as around 18 million tonne exported annually from the country cannot be consumed locally". Steel prices were already correcting globally, they said, adding that potentially, this would lead to a fall in domestic prices as well.

The Indian Steel Alliance (ISA) said export duty on steel products would send a negative signal to investors and adversely impact capacity expansion projects under the PLI scheme. The export tax, it said, will help other countries increase their share in the global market, which India will now vacate. "Rebuilding the lost ground may take a very long time, as the supply chain will be disrupted, while India's credibility as a reliable exporter will take a hit," it said.

Seshagiri Rao, group CFO of JSW Steel, told FE, "Indian steel demand is expected to grow at 7-8% annually, which translates to 7-8 MTPA. The demand from export markets will go down with the export duty. We will have no choice but to cut production."

He also said the impact of the removal of the 2.5% import duty on coking coal on steel manufacturing cost "would be minimal given the six-fold increase in prices". Rao said the increase in export duty on iron ore from 30% to 50% would be of "no use" when there was no

drop in iron ore prices in the domestic market in line with international prices. "Availability is the issue that needs to be resolved," he said.

The steel manufacturers' association will make a representation to the finance ministry against the steps, Rao said.

Dilip Oommen, CEO of ArcelorMittal Nippon Steel, said, "The investments in the steel sector are very high and there is bound to be a lull given the restrictions. The government should ensure that contracts that were already signed are not affected."

He said barring a few high-value-added products, production will have to be cut. The company exports around 15% of its products. "The timing of the decision is not correct since prices have already corrected by 10%. Although steel prices are high compared to last year, prices of crude, coking coal and iron ore prices too have firmed up on year," Oommen said.

According to SK Sharma, secretary general of the Federation of Indian Mineral Industries, the increase in export duty on iron ore would benefit countries like Australia and Brazil, which are sitting on huge inventory, as they will be able to take advantage of a surge in Chinese demand for ore.

Suraj Ghosh, director-mobil-

ity, S&P Global, said, the decision to cut import duty on steel inputs and plastics "will be a huge relief" to the automotive industry and help stabilise their costs. "There are several customers holding on to or delaying their car purchase decisions due to high prices, so if the automakers choose to pass on the cost reduction benefit to customers, it could unlock that block of sales as well," Ghosh said.

Rajat Mahajan, partner at Deloitte India, said, "Given that plastics are around 10-12% and sheet metal is around 15-18% of the total vehicle cost, this reduction will provide some relief to the OEMs. Whether the OEMs pass these benefits to the consumer or cover their fixed costs is to be seen."

The government's decision has led to calls for similar measures to cut input prices for the labour-intensive garment industry. A Sakthivel, president of the apex exporters' body FIEO, urged the government to impose an export duty on cotton and allow tax-free import of cotton yarn. Cotton prices have more than doubled in the past one year to cross ₹1,00,000 per candy of 356 kg.

Ravi Sam, chairman of the Southern India Mills Association, welcomed the removal of anti-dumping duty on elastomeric filament yarn, used in

various dress material including denim, and said it would help increase exports.

Shailesh Patel, former president of the Gujarat State Plastic Manufacturers Association, said the import duty cut on inputs would reduce production cost for plastic makers. "Besides, reduction in petrol and diesel prices has also provided much-needed relief to more than 75,000 plastic processing units," he said.

Reliance Industries and state-run IOC, IOC, GAIL, OPAL and BPL are the main suppliers for plastic processing units. "If they pass on this benefit to us, plastic processing units will also reduce prices proportionately," Patel said. Since the outbreak of Covid-19, the plastic industry has seen a surge in raw material costs, ranging from 50-200%.

Around 60 steel re-rolling mills in Gujarat have also decided to reduce prices of their finished product, thermo mechanical Treated (TMT) bars, by ₹2,000 per tonne. Till Saturday, prices of TMT bars manufactured at Sihor, near Bhavnagar, were around ₹70,000 per tonne said Harish Patel, president of Sihor Re-rolling Mills Association.

"After the reduction in import duty on key raw materials and increased duty on iron ore, prices of TMT bars have fallen to ₹68,000 per tonne."

Sushil Mohta, president, Credai, West Bengal, said the government's decisions might bring some control on constantly rising prices of raw material in the construction sector.

Mohta, chairman of Merlin Group, said the waiver of customs duty on the import of some raw materials used by the steel industry will also help the construction industry.

(With inputs from Vikas Srivastava in Mumbai, Banikankar Pattanayak in New Delhi)

INDIA@DAVOS

More investments, less conflict on leaders' minds

BARUN JHA
Davos, May 22

WITH NEARLY 100 CEOs and over a dozen government leaders here for a rare springtime annual meeting of the World Economic Forum (WEF), the Indian contingent at this Swiss ski resort town is brimming with confidence when it comes to share their story of fighting the Covid-19 pandemic and attracting more investments.

The government leaders and their associates are also confident that India will be able to tell the world that their approach towards the Ukraine crisis has been the most balanced, even as a vast majority of the world leaders who have congregated here are expected to take on Russia strongly for waging the war.

Several Indian CEOs and government leaders also think there is a strong need to focus on creating necessary infrastructure for fighting any future pandemic and to effectively defeat the existing one.

Other key issues they think will dominate the five-day event include climate change, cryptocurrencies, the role of multilateral institutions, and rising costs across the world.

Some also think the political



A worker sets up lights at the WEF meet venue, prior to the opening of the event in Davos, Switzerland on Sunday AP

situation in India in the run-up to the 2024 general election, and various state polls before that, would be of keen interest for global leaders.

One Indian CEO, however, said almost the entire world is seeing a rising level of polarisation and any India-specific issue should not gather much momentum at a summit of this size. The Ukraine crisis, climate change and preparing a pandemic-ready world are the three main issues that would dominate the discussions over the next five days here, he said.

The Indian story at Davos this time also has a key component of various states making

their respective pitches for investments and global collaborations. Prominent among those are Telangana, Andhra Pradesh, Karnataka, Tamil Nadu and Maharashtra.

The Telangana team, led by minister KT Rama Rao, will be making a pitch to present his state as an investment destination, while Karnataka CM BS Yeddyurappa has expressed confidence about attracting more investments to his state. Andhra Pradesh CM Nara Chandrababu Naidu said the state is a key investment destination, while Maharashtra minister Aadiya Thackeray, and

Thangam Thennarasu from Tamil Nadu will lead respective delegations from their states.

CoinSwitch seeks regulatory 'peace, certainty'

INDIA MUST ESTABLISH rules on cryptocurrencies to resolve regulatory uncertainty, protect investors and boost its crypto sector, CoinSwitch CEO Ashish Singhal said on Sunday. "Users don't know what will happen with their holdings — is government going to ban, not ban, how is it going to be regulated?" Singhal, a former Amazon engineer who co-

founded CoinSwitch, told Reuters at the World Economic Forum in Davos. CoinSwitch, valued at \$1.9 billion, says it is the largest crypto company in India, with over 18 million users. It is backed by Andreessen Horowitz, Tiger Global and Coinbase Ventures. "Regulations will bring peace ... more certainty," he said. While moves on taxation and certain advertising regulation

had brought some relief, a lot more needs to be done, Singhal said. He said India should develop a set of laws. These should include norms for identity verification and transferring crypto assets, while for exchanges, India should put in place a mechanism for them to track transactions and report them to any authority if needed.

— REUTERS

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that the following share certificates of Ador Welding Ltd. having its registered office at Ador House, 6, K. Dubash Marg, Fort, Mumbai - 400 001 registered in the name of the following shareholder/s have been lost by them:

Name of the Shareholder	Folio No.	Certificate Nos.	Distinctive Numbers	No. of Shares
V. Harihara Subramanian	V12249	88118	10442166-10442215	50 shares

The public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
Any person who has any claim in respect of the said share certificate should lodge such claim with the company or its Registrar and Transfer Agents, Link In Time India Pvt Ltd, C-101, 247 Park, L.B.S Marg, Vikhroli (West) Mumbai - 400 083 within 15 days of publication of this notice after which no claim will be entertained and the company shall proceed to issue Duplicate Certificates.
Place: Chennai
Date: 21st May 2022
V. Harihara Subramanian

NOTICE OF THE LOSS OF SHARE CERTIFICATE
NOTICE is hereby given that the following Certificate(s) of PFIZER LIMITED, having its Registered Office at 1802/1901, The Capital, Plot No. C-70, G Block, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, 400051, registered in the names of the following joint Shareholders has/ have been lost or mislaid by the Registered holder(s):

Name of the Holder(s)	Folio No.	Certi. No.	Distinctive No.	No. of Shares
UMESH CHANDULAL SHAH (Surviving Holder) BHANUJANTIL CHANDULAL SHAH (Deceased Holder)	P0068700	45815	5615907 - 5615916	10

The undersigned has/ have applied to the company to issue Duplicate Certificate(s) for the above referred shares. The public are hereby cautioned against purchasing or dealing in anyway with the above referred Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge such claim with the Company or its Registrar and Transfer Agents, KFIN TECHNOLOGIES LIMITED, having registered office at Karvy Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad, Telangana, 500032, within 15 days of the date of publication of this notice, else the Company will proceed to issue duplicate Certificate(s) to the Registered holder(s).
Name of the Claimant(s):
Place: Mumbai Date: 23/05/2022
UMESH CHANDULAL SHAH



PM MEETS THOMAS CUP WINNERS

PM Narendra Modi with Indian badminton coach Pullela Gopichand and other members of the contingent that won the Thomas Cup, during a felicitation event in New Delhi, Sunday.

‘Apple may turn to India to boost production outside China’

APPLE HAS TOLD some of its contract manufacturers that it wants to increase production outside China, the Wall Street Journal reported, citing people familiar with the matter.

India and Vietnam, which are already sites of Apple production, are among countries short-listed as alternatives, it added.

The report said Apple is citing China's strict anti-Covid policy and other reasons. Apple declined to comment to WSJ and couldn't be reached by on Saturday.

— REUTERS

Indian-origin businessman Sunil Chopra elected mayor in UK

H S RAO
London, May 22

INDIAN-ORIGIN BUSINESSMAN Sunil Chopra has been elected as the mayor of London Borough of Southwark for the second time.

Delhi-born Chopra took the oath on Saturday at Southwark Cathedral, Montague Close in Central London. Chopra was the mayor of the London Borough of Southwark in 2014-2015, and deputy mayor in 2013-2014 — the first Indian-origin person to hold the prestigious office in the Borough.

UK's Labour Party has gained

victory over the Liberal Democrats in London Bridge and West Bermondsey seats under Chopra's leadership. These seats were held by the opposition party for decades. This victory is important as the London Borough of Southwark Council has only 2% Indian-origin people.

Chopra entered UK politics in 2010 and was elected as the mayor of the London Borough of Southwark for the first time in 2014. He has also served as the deputy mayor three times. His political journey started long before that in the 1970s in Delhi.

He became the first presi-

dent of the College of Vocational Studies, Delhi University in 1972. While pursuing LL.B. in 1973-74, he held the position of Supreme Councillor at Delhi University. Later, he also became NSUI (National Students Union of India) president for New Delhi.

Chopra has been living in London for over four decades and is actively involved in local community work.

In 1979, after moving to the United Kingdom, Chopra started a retail enterprise shop that grew into a wholesale business of children's garments and baby products.

— PTI

केनरा बँक Canara Bank
चेम्बरु मुख्य ब्रान्च
ऑक्शन / सेल नोटिस फॉर गोल्ड लोन
The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notice sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 30.05.2022 (Date) failing which the said securities will be sold by the Bank in Public Auction at the cost of the Borrower at the Bank's Premises at 11.00 A.M. on 31.05.2022 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sr. No.	Date of Loan	Loan Number	Name and Address Borrower
1	24.11.2020	0105235000003	Parth Dhiren Deshmukh A-13, Ajinkytara CHS. LTD., Chembur, Mumbai- 400 71.

Note: Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan / credit facility.
Date: 20.05.2022
Place: Mumbai
Authorised Officer,
Canara Bank, Chembur Branch

SCHEDULE I FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SAMC SUPPORT SERVICES PRIVATE LIMITED (FORMERLY KNOWN AS PRINCIPAL ASSET MANAGEMENT PRIVATE LIMITED)

Sl. No.	NAME OF CORPORATE PERSON	SAMC Support Services Private Limited (formerly known as Principal Asset Management Private Limited)
1	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
2	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
3	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
4	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
5	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
6	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
7	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991
8	DATE OF INCORPORATION OF CORPORATE PERSON	20/11/1991

Notice is hereby given that SAMC Support Services Private Limited (formerly known as Principal Asset Management Private Limited) has commenced voluntary liquidation on 20th May 2022.
The stakeholders of SAMC Support Services Private Limited (formerly known as Principal Asset Management Private Limited) are hereby called upon to submit a proof of their claims, on or before 19th June 2022, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 23rd May 2022
Place: Kolkata, West Bengal
Vivek Gupta (Liquidator)
IBBI/IPA-001/IP-P-02370/2021-2022/13590

केनरा बँक Canara Bank
ऑक्शन / सेल नोटिस फॉर गोल्ड लोन
The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notice sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 30.05.2022 (Date) failing which the said securities will be sold by the Bank in Public Auction at the cost of the Borrower at the Bank's Premises at 11.00 A.M. on 31.05.2022 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sr. No.	Description of the Property	Reserve Price (in ₹)	Earnest Money Deposit (in ₹)
1	Open Plot measuring 4000 sq. mtrs. at Gut No. 357 Hissa No. 69, Vaghajai Nagar, Village Mouje Kharabwadi Taluka Khed, Chakan Dist. Pune in the name of M/s Hyper Plasma Fabricators Pvt. Ltd. (Vacant Land)	₹ 3,60,00,000/-	₹ 36,00,000/-
2	Open Plot measuring 1150 sq. mtrs. at Gut No. 357 Hissa No. 69, Vaghajai Nagar, Village Mouje Kharabwadi Taluka Khed, Chakan, Dist. Pune in the name of M/s Hyper Plasma Fabricators Pvt. Ltd. (Vacant Land)	₹ 88,00,000/-	₹ 8,80,000/-
3	Land in Survey Nos. 278/1-B Area 56220 M2 & 278/4 Area 2400 M2, known as "Borchem Cariachem Mola" at Curtorim Vill, Salcete, Tal. & Sub-Dist. of Salcete, Dist. of South Goa in name of M/s. Chandor Engineering & Trading Co. (P) Ltd., (Symbolic Possession)	₹ 23,74,00,000/-	₹ 2,37,40,000/-
4	Flat No. 1302 on 13 th floor Andheri Monisha CHS Ltd., S. V. Road, Near Shoppers' Stop, Andheri West, Mumbai-400 059 in the name of Mr. Dhanesh Jayantilal Mehta & Mr. Akshay Rajendra Jain adm 1435 sq. ft. super built up and 835 sq. ft. carpet area (Physical Possession)	₹ 2,52,00,000/-	₹ 25,20,000/-
5	Flat No. 402, 4 th floor B' Wing, Ansal Heights, Dr. G. M. Bhosale Road, Opp. Old Market, Worli Naka Mumbai-400 018 owned by Mrs Rajshree A. Jain adm 1203 sq. ft. i.e. 1111.75 sq. mtr. carpet area including the area of the balconies. (Symbolic Possession)	₹ 5,63,00,000/-	₹ 56,30,000/-
6	Office premises at Unit No. 205, 2 nd Floor, Windfall Tower B, Sahar Plaza Complex, Andheri Kurla Road J. B. Nagar, Andheri (East), Mumbai-400 059 in the name of Mr. Dhanesh Jayantilal Mehta & Mr. Akshay Rajendra Jain adm 2508 sq. ft. (Carpet area) together with 5 Car Parking Space bearing Nos. 7, 8, 9, 10, 11 in the podium level. (Symbolic Possession)	₹ 5,53,00,000/-	₹ 55,30,000/-

The Earnest Money Deposit shall be deposited on or before 09.06.2022 upto 05.00 p. m.
Details of EMD and other documents to be submitted to service provider on or before 09.06.2022 upto 5.00 p. m. Date up to which documents can be deposited with Bank is 09.06.2022.
Date of inspection of properties are as under with prior appointment with Authorised Officer :
[1] For Sr. No. 1 & 2 - 06.06.2022 [2] For Sr. No. 3 - 07.06.2022 [3] For Sr. No. 4 to 6 - 08.06.2022
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Ph. No.: (022) 22651128 / 29 / Mob. No. 8828328297 or Mr. Smit Jaiswal, Manager, (Mob No.: 7223022272) e-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase-2, Gurgaon Building, Building No. 301, Gurgaon, Haryana. Pin-122015
Mr. Hareesh Gowda Mob. No. 9594597555 (Contact No. +91144302020 / 21 / 22 / 23 / 24 support@bankeauctions.com; hareesh.gowda@c1india.com).
Date : 21.05.2022
Place : Mumbai
Authorised Officer,
Canara Bank, ARM-II BRANCH